CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH O.A.No.379/2007 Wednesday, August 22 2007.

CORAM : HON'BLE MR.GEORGE PARACKEN, JUDICIAL MEMBER

N.A.Krishnan Kutty Head Havildar, Customs Preventive Commissionerate, C.R. Buildings, I.S.Press Road, Kochi.

.... Applicant

By Advocate Mr.P.Santhosh Kumar

V/s.

- The Secretary to Government,
 Ministry of Finance,
 Department of Revenue,
 Central Board of Excise & Customs,
 New Delhi
- 2 The Chief Commissioner, Central Excise and Customs, Headquarters, Cochin.
- The Commissioner
 Commissionerate of Central Excise & Customs,
 (Headquarters), Cochin-10
- The Joint Commissioner (P&V)
 Commissionerate of Central Excise & Customs,
 Headquarters, Cochin 10. Respondents

By Advocate Mrs. Mini R Menon ACGSC

The application having been heard on 22.8.2007 the Tribunal, on the same day delivered the following:

(ORDER)

Hon'ble Shri George Paracken, Judicial Member

The applicant has filed the present OA aggrieved by the Annexure A-1 order dated 3/8/2005 transferring him from ACC UB Calicut

to Customs Preventive Commissionerate (Head Quarters)Cochin. He has challenged the transfer order on the ground that Group `D' staff are liable to be transferred only within the commissionerate.

During the pendency of this OA, the applicant has filed Annexure R-1 representation dated 28/5/2007 requesting to transfer him to C.P.U.Chavakkad. The respondents duly considered his case and revised the Annexure A-1 transfer order and issued a modified Annexure R-2 transfer order transferring him to the requested station, namely CPU, Chavakkad. The applicant's counsel still insists that the Applicant should not have been transferred to a different commissionerate. I find this argument quite strange. When the applicant himself has requested for a transfer to CPU Chavakkad and the Respondents have granted the same, I do not find any reason for this OA to survive any further and therefore the same is dismissed.

3 No costs.

GEORGE PARACKEN JUDICIAL MEMBER

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